### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## <u>IA NOS. 851 & 850 OF 2017 IN</u> <u>DFR NO. 4003 OF 2016</u>

Dated: 16<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Asian Concretes and Cement (P) Ltd. & Ors.

... Appellant(s)

Vs.

Himachal Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

h/f Mr. Ajay Vaidya

#### <u>ORDER</u>

#### IA NO. 851 OF 2017

(Appln. for condonation of delay re-filing)

There is 282 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel holding for the appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

## IA NO. 850 OF 2017

(Appln. for condonation of delay in filing)

Issue notice to the Respondents returnable on 14.12.2017. Dasti, in addition, is permitted.

List the matter on <u>14.12.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson